

Serial No. 1
Regular List

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 17/2021

Date of Order: 18.10.2023

Philip Khrawbok Shati Vs. State of Meghalaya & 18 Ors.

Coram:

Hon'ble Mr. Justice Sanjib Banerjee, Chief Justice
Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner : Mr. H.L. Shangreiso, Sr. Adv. with
Mr. T. Dkhar, Adv.

For the Respondents : Mr. K. Khan, AAG with
Mr. S. Sengupta, Addl. Sr. GA
Mr. J.N. Rynjah, GA
Mr. S.P. Mahanta, Sr. Adv. with
Mr. M. Lyngdoh, Adv.

A report has been filed by the State. Copies have been made over to the petitioner and the respondent No. 16.

2. Despite the grandiose plans earlier and the details indicated in the report that runs into five pages, the situation on the ground is quite alarming with very little improvement since the matter was instituted.

3. Indeed, in many areas pavements have been completely taken over by hawkers and vendors, forcing pedestrians to spill on the streets which are already far too narrow to accommodate smooth vehicular movement. This malaise can be seen from the prime Laitumkhrah area in Shillong.

4. The petitioner and the respondent No. 16 should go through the report and point out the deficiencies and anomalies.
5. The State government is requested to look at other, out-of-the-box solutions to ease the traffic congestion in the city.
6. The matter will appear four weeks hence.
7. List on November 14, 2023.

(W. Diengdoh)
Judge

(Sanjib Banerjee)
Chief Justice

Meghalaya
18.10.2023
"Santosh, P.S."

